

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1115/2016
M.A. No. 1126/2016

New Delhi, this the 22nd day of March, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)
HON'BLE MR. RAJ VIR SHARMA, MEMBER (J)**

1. Shri Chandan Kumar,
Aged 30 years,
S/o Shri Awadhesh Gupta,
R/o AT-Kabela, PO Kabela,
Via Nayagaon, Distt. Khagaria,
Post : Unemployed.

2. Shri Parikshit Kushwaha
Aged 29 years,
S/o Shri Nivas Kushwaha,
R/o Vill. & Post Gahmar (Uttar Tola),
Distt. Ghazipur, U.P. 232327.
Post : Unemployed.

3. Shri Hardesh Kumar,
Aged 29 years,
S/o Shri Ram Veer Singh,
R/o Vill. Chathi, Post Mirhechi,
Distt. Etah, U.P. 207125.
Post : Unemployed.

4. Shri Rakesh Kumar,
Aged 30 years,
S/o Shri Chunnu Lal,
R/o A-31 159, A2, Hanuman Phatak,
Teliyana Varanasi.
Post : Unemployed.

5. Shri Nishant Pal,
Aged 25 years,
S/o Shri Vinod Kumar Pal,
R/o 7/103, Sayyed Mohalla,
Chakrata Road, Dehradun.
Post : Unemployed. .. Applicants

(By Advocate : Shri Tenzing Thinlay Lepcha for Shri Anuj Aggarwal)

Versus

1. Delhi Subordinate Services Selection Board (DSSSB), Through its Chairman, Govt. of NCT of Delhi, FC-18, Institutional Area, Karkardooma, Delhi-110092.
2. Govt. of NCT of Delhi, Through its Chief Secretary, Delhi Secretariat, I.P. Estate, New Delhi-110002.
3. Director of Education, Directorate of Education, Govt. of NCT, Old Secretariat Building, Civil Lines, New Delhi-110054. .. Respondents

ORDER (Oral)**By Hon'ble Mr. P.K. Basu**

Heard the learned counsel for the applicants.

2. MA 1126/2016 filed for joining together is allowed.
3. The applicants have got issued a detailed legal notice dated 08.03.2016 to the respondents alleging that they have been wrongly denied appointment on the post of Special Education Teacher (Post Code No.146/14) as per instructions issued by the Govt. from time to time and the marks obtained by them as well as the cut off marks.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, with a direction to the respondents to consider the legal notice dated 08.03.2016 got issued on behalf of the applicants and to pass appropriate speaking and reasoned orders thereon, within a period of two months from the date of receipt of a copy of this order. No order as to costs.

(Raj Vir Sharma)
Member (J)

(P.K. Basu)
Member (A)

/Jyoti/